

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
Map Oil LLP (In Liquidation)

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Map Oil LLP
2.	Date of incorporation of corporate debtor	08-01-2016
3.	Authority under which corporate debtor is Incorporated / Registered	Registrar of Companies, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	LLPIN:AAF-4591
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : Budasan Budasan Kadi Mahesana Gujarat 382715 Old Registered Office : 10 TH Floor, D Block, Ganesh Meridian, Opp. Gujarat High Court, S.G. Highway Ahmedabad -380061
6.	Date of closure of Insolvency Resolution Process	23 rd April, 2023
7.	Liquidation commencement date of corporate debtor	24 th April, 2023 (Order received on 9 th May, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	CA Vinod Tarachand Agrawal Reg. No.- IBBI/IPA-001/IP-P00641/2017-2018/11090
9.	Address and e-mail of the liquidator, as registered with the Board	204, Wall Street – 1, Opp. Orient Club, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006 Email- ca.vinod@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	204, Wall Street – 1, Opp. Orient Club, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006 Email- cirp.mapoilp@gmail.com
11.	Last date for submission of claims	8 th June, 2023

Notice is hereby given that the National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of liquidation of the Map Oil LLP on 24th April, 2023

The stakeholders of Map Oil LLP are hereby called upon to submit their Claims with proof on or before 8th June, 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 11-05-2023
Place: Ahmedabad


CA Vinod Tarachand Agrawal
Liquidator of Map Oil LLP
Reg. No. - IBBI/IPA-001/IP-P00641/2017-2018/11090
AFA validity: 8th November, 2023

